

**IN THE INCOME TAX APPELLATE TRIBUNAL
"G" BENCH, MUMBAI**

**SHRI OM PRAKASH KANT, ACCOUNTANT MEMBER
SHRI RAHUL CHAUDHARY, JUDICIAL MEMBER**

**ITA No. 5139/MUM/2024
(Assessment Year: 2012-2013)**

Granada Investment and Finance Private Limited

3rd Floor, Industry Manor,
Near Century Bazar, Prabhadevi,
Mumbai – 400025, Maharashtra.
[PAN:AACCM0066F]

..... **Appellant**

**The Deputy Commissioner of Income
Tax, Circle – 7(1)(1), Mumbai**

Aayakar Bhavan, M. K. Road,
Mumbai – 400020. Maharashtra.

Vs

..... **Respondent**

Appearance

For the Appellant/Assessee : Shri Ritesh Jain
For the Respondent/Department : Shri Pushkaraj Bhangapatil

Date

Conclusion of hearing : 31.12.2024
Pronouncement of order : 31.12.2024

ORDER

Per Rahul Chaudhary, Judicial Member:

1. The present appeal preferred by the Assessee is directed against the order, dated 07/08/2024, passed by the National Faceless Appeal Centre (NFAC), Delhi, [hereinafter referred to as 'the **CIT(A)**'] under Section 250 of the Income Tax Act, 1961 [hereinafter referred to as 'the **Act**'] whereby the Ld. CIT(A) had partly allowed the appeal against the Assessment Order, dated 04/02/2015, passed under Section 143(3) of the Act for the Assessment Year 2012-2013.
2. When the appeal was taken up for hearing it was noted that the Appellant had placed on record copy of Form I DTVSV 2024 e-filed under the 'The Direct Tax – Vivad Se Vishwaas Scheme', 2024 on

19/12/2024 having e-filing Acknowledgment Number 760776310191224 and submitted that the Appellant has opted for settlement under the Vivad Se Vishwaas Scheme - 2024. In view of the aforesaid, the present appeal preferred by the Appellant is dismissed as withdrawn with liberty granted to the Appellant to revive the same in case the application filed by the Appellant does not result in settlement of dispute by way of filing miscellaneous application before the Tribunal within the period prescribed.

3. In terms of above the present appeal is dismissed as withdrawn.

Order pronounced on 31.12.2024.

Sd/-
(Om Prakash Kant)
Accountant Member

Sd/-
(Rahul Chaudhary)
Judicial Member

मुंबई Mumbai; दिनांक Dated : 31.12.2024
Milan,LDC

आदेश की प्रतिलिपि अग्रेषित/ Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त/ The CIT
4. प्रधान आयकर आयुक्त / Pr.CIT
5. विभागीय प्रतिनिधि , आयकर अपीलीय अधिकरण , मुंबई / DR,
ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

उप/सहायक पंजीकार /(Dy./Asstt. Registrar)
आयकर अपीलीय अधिकरण, मुंबई / ITAT, Mumbai